

12.7.93

Hon'ble Mr. A.K.Sinha, Member-J

Heard the learned counsel. It is a case in which the applicant has prayed for cancelling of his transfer order dated 14.6.1993 passed by the respondents on the ground that the petitioner is the Vice-President of the Union and as per instructions contained in Annexure-3, the important office bearers may not be transferred before completion of their tenure as office bearers.

2. The learned counsel submitted that the election of office bearers was held on 1st June, 1993 and the applicant was elected as Vice-President unanimously for the tenure of 2 years w.e.f. 9.6.93 to 9.6.1995.

3. The applicant has also put in his representation, a copy of which is annexed as Annexure-4 dated 15.6.93 which is still pending for disposal.

4. I think this application may be disposed of with a direction, and accordingly, the respondents are directed to dispose of the representation of the applicant dated 15.6.93 pending before the Additional Director General Organisation-4 Civil (B) Adjutants General Branch, Army Head Quarters, New Delhi within a period of 3 weeks from the receipt of this order in accordance with law and till then, his transfer order may be kept stayed.

5. With this observation, this application is disposed of at the admission stage itself.

6. Let a copy of this order be handed over to the learned counsel for the applicant.

Amarendra Singh
Member-J

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